

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 62

C.P. (IB)/1186(MB)2020

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s USHA JAWAHARLAL
GANGARAMANI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Ruchita Jain i/b MDP and Partners for the Financial Creditor present through VC.

Adv. Rohit Giri I/b. Adv. Raina Birla for the Resolution Professional present through

VC. Adv Ashish Pyasi a/w Adv Anjali Shahi i/b Aendri Legal for the Respondent present

through VC.

Ld. Counsel for the Respondent seeks further time to file Reply stating that they have

recently been engaged. Time is granted. List this matter on Board on **14.05.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**